

NATIONAL COMPANY LAW TRIBUNAL, CUTTACK BENCH,
CUTTACK

ORDER SHEET OF THE HEARING ON 3rd MARCH, 2020, 10:30 A.M.

CP (IB) No. 45/CTB/2019

Present: 1. Hon'ble Member, Ms. Sucharitha R. (J)
2. Hon'ble Member, Shri Satya Ranjan Prasad (T)

Name of the Company	Hinduja National Power Corporation Ltd. -Vs- Mahanadi Coalfields Ltd.
Under Section	9 IBC

Coram: 1. Hon'ble Member, Ms. Sucharitha R. (J)
2. Hon'ble Member, Shri Satya Ranjan Prasad (T)

For Petitioner (s)

1. Abhishek Sharma, Adv.
2. Soumya Mishra, Adv.
3. Neha Sharma, Adv.
4. Bijay Jena, Adv.
5. Swastik Swaroop, Adv.

For Respondent (s)

1. Rakesh Sharma, Adv.
2. R. Agarwal, Adv.

ORDER

Ld. Counsels for the petitioner and respondent are present. The matter has been settled out of the Court. The respondent submits that they will cooperate with the petitioner in obtaining refund of the GST claim, if any. The petitioner says only on undertaking from respondent that they shall cooperate with obtaining refund of GST amount, the petitioner seeks permission to withdraw this application. Hence, this application is dismissed as withdrawn.

Sd

Shri Satya Ranjan Prasad
Member (T)

Sd

Ms. Sucharitha R.
Member(J)